

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs): DELHI

OFFICE ORDER

Vide order No.50288-51088/Misc./Admn.-II(HQs)/2022 dated 23/12/2022 of this office all the Ahlmads having the custody of non-consigned decided files of their previous postings were directed to handover the complete charge to the incumbent Ahlmad of the respective Court during the Winter Vacations-2022. However, it has been brought to the notice of the undersigned that there are still some officials who are yet to comply with the ibid directives and are still making communiqués with this office endorsing one reasoning or other for their failure to abide.

Therefore, all Ahlmads having such records of their previous postings in their custody are being given one last opportunity during the ensuing Summer Vacations-2023 to prepare non-consigned decided files in their custody for consignment in all respects duly paginated and indexed with book marking and handover the complete charge thereof to the incumbent Ahlmad of the Court concerned. These officials are also to submit their duly forwarded compliance report regarding handing over / taking over of charge on or before 01.07.2023 to this office without fail.

Note: 1. The incumbent Ahlmads in the Court who are to take over the charge from previous Ahlmads too are parallelly directed to submit a compliance report as to whether or not they have taken over the charge in question by 1st July, 2023.

2. If any official still fails to comply with the even directives this time around, then his matter shall be marked to the Vigilance Branch for initiation of appropriate disciplinary proceedings for non-compliance, without further notice.

3. The immediate directives is to be treated as a standing order i.e. as and when an official posted as Ahlmad gets transferred, alongwith the regular Court records he shall also handover non-consigned decided files in his custody on similar footings to the incumbent Ahlmad of the Court, so that his successor won't have difficulty in disposal of Inspection / CA Applications, digitization of records etc.


(Narottam Kaushal)

Principal District & Sessions Judge (HQs)
Tis Hazari Courts, Delhi

23897-24067
No. _____ Misc./Admn-II (HQs)/2022

Dated, Delhi the 6th June 2023

Copy forwarded for information and necessary action to:

1. All the Principal District & Sessions Judges, Delhi/New Delhi with the request to circulate the same in their respective Districts for compliance.
2. All the Judicial Officers in Central District, THC, Delhi.
3. All the A.O.(J.)/Branch Incharge, Central, THC, Delhi.
4. Sr. Accounts Officer/Accounts Officer, Central, THC, Delhi.
5. Personal Office of the undersigned.
6. The Dealing Asst., Website Committee, THC with the direction to upload the order on the 'Employees Corner' (on Website) as well as on LAYERS.


Principal District & Sessions Judge (HQs)
Tis Hazari Courts, Delhi